

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 21760 of 2018

(Arising out of Order-in-Appeal No. BEL-EXCUS-000-APP-
MSC-194-2018-19 dated 27/07/2018 passed by
Commissioner of Central Tax , BELGAUM)

Megha Services Bureau

Co Operative Union Building
Opp Bus Stand
BIJAPUR - 586101
KARNATAKA

Appellant(s)

VERSUS

**Commissioner Of Central Tax And
Central Excise, Belgaum**

N0.71, Club Road, Belgaum
Belgaum - 590001
Karnataka

Respondent(s)

Appearance:

Shri PRADYUMNA G.H. ADVOCATE

BVC & CO, 1st Floor,
NO. 371 8th Main, Sadashiva Nagar,
BANGALORE - 560080
KARNATAKA

For the Appellant

**Smt. D.S. Sangeetha, Joint
Commissioner(AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20485 / 2020

Date of Hearing: 19/08/2020

Date of Decision: 19/08/2020

Per : Bench

Learned counsel/consultant for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and

Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **19/08/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

Raja...